

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-05-2024 AT 10:30 AM**

CP (IB) No. 29/9/HDB/2024
u/s. 9 of IBC, 2016

IN THE MATTER OF:

M/s. Jiva International PTE Ltd

...Operational Creditor

AND

M/s. Vintage Coffee Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Smt Sandhya Rani, for Operational Creditor present through Video Conference.

Learned Counsel Mr Maharshi Viswaraj, for Corporate Debtor present through Video Conference.

Learned Counsel Mr Maharshi Viswaraj for Corporate Debtor has been filed Vakalat as per the directions of this Tribunal. Vakalat is taken on record. At request for filing counter two weeks' time granted in default opportunity stands forfeited, thereafter for filing rejoinder one week time granted, lest opportunity stands forfeited. For hearing, matter adjourned to 14.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)